

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the 1st day of **November**, 2011

Present :

**Hon'ble Mr. Sanjeev Kaushik, Member-J
Hon'ble Mr. Shashi Prakash, Member-A**

Contempt Petition No.09 of 2007
in
Original Application No.313/2003

1. Prakash Chandra, aged about 32 years, Son of Shri Sahdeo.
2. Ram Swaroop, Aged about 32 years, Son of Shri Ram Charan.
3. Goga, Aged about 32 years, Son of Shri Chhotto.
4. Harpal, aged about 32 years, Son of Shri S. Lal.

All petitioners are resident of Military Farm, Kanpur.

.....Applicant.

By Advocate – Shri J.S. Verma

V E R S U S

1. Shri Phagan Dass, Manager/Office Incharge, Military Farm, Cantt., Kanpur.
2. Col. K.L. Jadhav, Deputy Director of Military Farms, Central Command, Lucknow.

.....Respondents.

By Advocate : Shri N.C. Nishad

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O R D E R**By Hon'ble Mr. Sanjeev Kaushik, J.M. :**

None for the applicant. Shri D. Tiwari holding brief of Shri N.C. Nishad, Advocate for the respondents.

2. Learned counsel for the respondents made a statement at bar that the order passed by this Tribunal on dated 27.3.2006 ~~passed~~ in OA No.313 of 2003 has been complied with. He referred to a Supplementary Compliance Affidavit dated 1.9.2011 in which at Para 7 it is averred that there are no vacancy of casual labour at present in Kanpur and when ever vacancy would be available the case of the applicant will be considered as his name has been admitted in the Live Casual Labour. It is further averred that no person junior to the applicant has been appointed by the respondents.

3. In view of the above, we are satisfied that the order has complied with. The contempt petition is dropped. Notices are discharged.

S. K. M.
Member-A

J. M.
Member-J

RKM/